

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1587

ANSWERED ON:30.11.2009

EXPORT PROMOTION SCHEMES

Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the details regarding Export Promotion and Marketing Development Welfare Scheme and Export Promotion Capital Goods Scheme being run by the Government to promote exports;
- (b) the norms required to be fulfilled by the exporters and facilities being provided to them under the said schemes;
- (c) the names of agencies implementing the said scheme in various States alongwith the financial assistance provided to the States during the last three years and the current year;
- (d) whether some irregularities have been observed on part of the exporters with regard to availing facilities and not fulfilling commitments under the Schemes; and
- (e) if so, the details thereof and the corrective steps being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c) In the Foreign Trade Policy (FTP) 2009-14, the Export Promotion and Marketing Development Welfare Schemes broadly consist of Duty Remission Schemes, Incentive Schemes, Infrastructure and Technology Upgradation Schemes. The broad outlines and eligibility of each scheme is given in Annexure I. The details of these schemes are in the FTP, which has been laid before the Parliament and are also available in the public domain, on the website <http://www.dgft.gov.in>. The value of Authorisations/Duty Credit Scrips issued in the last three years is given in Annexure II.

(d) & (e) In case of default in export obligations, the proceedings for recovery of duty credit amount/duty saved amount (along with interest and penalty) is initiated under the Foreign Trade (Development and Regulation) Act, 1992